

Sumeet Malik and Others

Vs

Maharishi Dayanand University, Rohtak and Others

Civil Appeals Nos. 2327-30 of 1996

(S. C. Sen, K. S. Paripoornan JJ)

23.01.1996

ORDER

1. Special leave granted.

2. In view of our judgment in Nitasha Paul case [Nitasha Paul v. Maharishi Dayanand University, (1996) 2 SCC 103] this appeals are disposed of in terms of the order passed in Nitasha Paul case [Nitasha Paul v. Maharishi Dayanand University, (1996) 2 SCC 103]. No further order is necessary in this case.